

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.227 - **CP/21(AHM)2023**

With

ITEM No.228 - **Cont.A/01(AHM)2023**

ITEM No.229 - **Cont.A/3(AHM)2023**

ITEM No.230 - **Com.Appl/10(AHM)2023**

ITEM No.231 - **Com.Appl/15(AHM)2023**

ITEM No.232 - **IA/34(AHM)2023**

Proceedings under Section 241 - 242 of Co. Act, 2013

IN THE MATTER OF:

Vishal Rajyaguru & Ors.

.....Applicant

V/s

4Care Lifesciences Pvt Ltd & Ors.

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pavan S. Godiawala, Adv.

For the Respondent : Mr. Dhiren Dave, Adv.

For the South Indian Bank : None

ORDER

CP/21(AHM)2023, Com. Appl/10(AHM)2023, Com. Appl/15(AHM)2023 & IA/34(AHM)2023

List for further consideration on 27.06.2024 to be heard after disposal of the contempt petitions.

Cont. A/01(AHM)2023

Heard Ld. Counsel for the applicant. Notice is served upon all the respondents. Ld. Counsel Mr. Dhiren Dave appeared for Respondent no.2 to 8. He had appeared and waived notice as per order dated 09.06.2023. Today also, he has appeared for respondent no.2 to 8. However, no reply is filed in this petition till date however he has filed another contempt petition against the applicant. In view of the same, respondent no.2 to 8 are proceeded ex-parte.

List for further consideration on 27.06.2024.

Cont. A/3(AHM)2023

Ld. Counsel for the applicant seeks adjournment.

List for further consideration on 27.06.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)